

**HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)**

WEDNESDAY, THE TWENTY FIRST DAY OF AUGUST
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SRI JUSTICE J SREENIVAS RAO**

WRIT PETITION NO: 19638 OF 2010

Between:

1. Lesley Meagher S/o. Late Percy Meagher, Aged about 67 years, Occ: Advocate
2. Leonard Meagher, S/o. Lesley Meagher, Aged about 39 yrs., Occ: Business
3. Methew Meagher, S/o. Lesley Meagher, Aged about 37 yrs., Occ: Private Service
4. Alexander Meagher, S/o. Lesley Meagher, Aged about 42 yrs., Occ: Private Service

All are R/o. 10-5-490/3, Tukaramgate, North Lalaguda, Secunderabad

...PETITIONERS

AND

1. The Union of India, Rep. by its Principal Secretary Sansad Bhavan, New Delhi
2. The Union of India, Rep. by its Secretary (Home Department) Sansad Bhavan, New Delhi
3. Mrs. Rita Anne, W/o. Not Known, aged about 55 yrs., Occ: House hold, R/o. H.No. 3-5-874/2, Himayathnagar, Hyderabad

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate, writ, order, or direction more particularly one in the nature of Writ of Mandamus declaring the Act D.V.C. w.e.f. 26-10-2006 of the respondent s No.1 and 2 is illegal, arbitrary, and consequently declare the D.V.C. ACT w.e.f. 26-10-2006 is having no retrospective effect.

I.A. NO: 1 OF 2010(WFMP. NO: 24896 OF 2010)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased stay all further proceedings in D.V.C.No. 117 of 2010 on the file of the III Metropolitan Magistrate, Hyderabad.

Counsel for the Petitioners: SRI V. SANKARA RAO

**Counsel for the Respondent Nos.1 & 2: SRI GADI PRAVEEN KUMAR,
DEPUTY SOLICITOR GENERAL OF INDIA**

Counsel for the Respondent No.3: M/s. R. V. INDIRA KUMARI

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT PETITION No.19638 of 2010

ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

-Ms. R.V.Indira Kumari, learned counsel for the respondent No.3.

2. Learned counsel for the respondent No.3 submits that on account of efflux of time and in view of the death of the petitioner No.1 and the respondent No.3 during the pendency of the writ petition, the cause in the writ petition does not survive for adjudication.

3. In view of the aforesaid submission, the writ petition is accordingly dismissed.

Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs.

//TRUE COPY//

SD/- K. VENKAIAH
ASSISTANT REGISTRAR

SECTION OFFICER

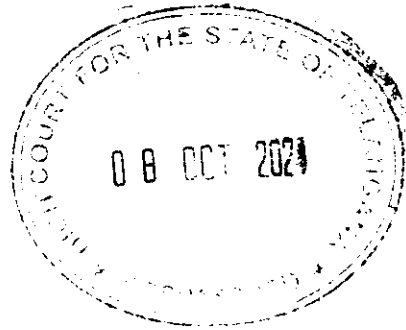
To,

1. One CC to SRI V. SANKARA RAO, Advocate [OPUC]
2. One CC to SRI GADI PRAVEEN KUMAR, Deputy Solicitor General of India [OPUC]
3. One CC to SRI R. V. INDIRA KUMARI, Advocate [OPUC]
4. Two CD Copies

MP
GJP

HIGH COURT

DATED:21/08/2024



ORDER

WP.No.19638 of 2010

**DISMISSING THE WRIT PETITION
WITHOUT COSTS**

*6 copies
A
19/9/24*